(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH

OA No. 876/89.

Date of decision 21.10.94.

Kailash Chand

b

....Applicant.

Vs.

Union of India & ors.

....Respondents.

COPAM: HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.
HOM'BLE MR. N.K. VERMA, ADMINISTRATIVE MEMBER.

For the applicant - Mr., J.K. Kaushik, advocate. For the respondents - Mr. Manish Bhandari, advocate.

OPDER (OPAL)

(Hon'ble Mr. Justice D.L. Mehta, Vice Chairman)

Heard the learned counsel for the parties.

- 2. On other grounds the petition has not been accepted in similar cases except the ground mentioned herein.
- 3. The case of the applicant is that Annexure A/7 is minutes of the meeting held on 18.10.89. In this meeting it was held as under:-

"Under the circumstances, Sr. DEE(P) has got no objection to process the case for payment provided the pumping installations are handed over to SEF/GGC."

The learned counsel for the applicant submitted that pumping installations have already been handed over. The learned counsel for the respondents showed ignorance about it and is neither in a position to contradict or confirm it.

4. In the light of the submissions made we direct the respondents to process the case of the applicant for payment as per decision taken vide Annexure A/7 and if it is found that the applicant



has worked then the payment shall be made for the period he has worked. This direction shall be complied with within a period of three months from the date of receipt of copy of this order. OA is disposed of accordingly.

No order as to costs.

(N.K. VERMA) ADMINISTRATIVE MEMBER (D.L. MEHTA) VICE CHAIFMAN

MS